

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE  
**LOK SABHA**  
**UNSTARRED QUESTION NO.5437**  
**TO BE ANSWERED ON WEDNESDAY, THE 28<sup>th</sup> MARCH, 2018**

**Fast Track Courts**

†5437. SHRI KAPIL MORESHWAR PATIL:  
SHRIMATI P.K. SREEMATHI TEACHER:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government has taken sufficient steps including the setting up of Fast Track Courts (FTCs) for the quick disposal of the cases of crime committed against women, children, deprived communities and minority communities in the country including the North Eastern Region;
- (b) if so, the details thereof;
- (c) the number of cases related to racial crime, hate crimes, rapes and sexual harassment cases registered in various High Courts and in the Supreme Court along with the number of such cases disposed of by FTCs, court-wise during each of the last three years and the current year;
- (d) the steps taken by the Government to provide legal aid to the victims of such crime to ensure speedy justice; and
- (e) the State/UT-wise details of FTCs functioning in the country?

**ANSWER**

**Minister of State for Law & Justice and Corporate Affairs**  
**(SHRI P.P. CHAUDHARY)**

(a) & (b): The setting up of subordinate courts, which includes Fast Track Courts (FTCs), lies within the domain of the State Governments who set up such courts as per their need and resources, in consultation with the respective High Courts.

The Union Government in its Memorandum to the 14<sup>th</sup> Finance Commission proposed setting up of 1800 FTCs in the country, including the North-Eastern Region, at a cost of Rs.4144 crore for trial of cases of heinous crimes involving senior citizens, women, children and other vulnerable sections of the society over a period of five years (2015-20). The 14<sup>th</sup> Finance Commission endorsed the proposal of the Government and urged the State Governments to use the additional fiscal space provided by the Commission in the form of enhanced tax devolution (from 32% to 42%) to meet such requirements. The States are expected to set up such FTCs from the additional tax devolution provided to them.

(c): The number of cases related to racial crime, hate crimes, rapes and sexual harassment cases registered in various High Courts and in the Supreme Court along with the number of such cases disposed of by FTCs, court-wise during each of the last three years and the current year is not maintained at the Union Government level.

(d): Legal Services Authorities Act, 1987 has set up legal services institutions right from the taluk level to Supreme Court level to provide free legal services to all the persons including women, children, SC & ST as separate categories eligible under Section 12 of the Legal Services Authorities Act.

Free legal services include payment of court fees, providing advocate and preparation of paper book, etc. Legal Services Authorities Act, 1987 provides for free legal services to the victims of crimes including women and children irrespective of their income.

National Legal Services Authority (NALSA) has framed the NALSA (Free and Competent Legal Services) Regulation, 2010 to ensure quality legal services and to monitor the progress of the free legal aid cases filed in the courts. A woman/child/SC/ST etc. can approach anyone of the legal services functionaries right from the taluka level to Supreme Court level with an application for legal assistance for prosecuting or defending his/her case as mentioned above.

(e): The States/UTs-wise details of FTCs functioning in the country is given in the Annexure.

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ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (e) OF THE LOK SABHA UNSTARRED QUESTION NO. 5437 TO BE ANSWERED ON 28.03.2018 REGARDING FTCs

NAME OF THE STATES/UTS	NUMBER OF FAST TRACKS COURTS FUNCTIONAL
Andhra Pradesh and Telangana	72
Assam, Arunachal Pradesh, Nagaland, Mizoram	-
Bihar	55
Chhattisgarh	21
Delhi	14
Goa	4
Gujarat	0
Haryana	0
Himachal Pradesh	0
Jammu & Kashmir	5*
Jharkhand	14
Karnataka	0
Kerala	0
Madhya Pradesh	0
Maharashtra	100
Manipur	3
Meghalaya	0
Odisha	0
Punjab	0
Puducherry	-
Rajasthan	0
Sikkim	2
Tamil Nadu	69
Tripura	3
Uttar Pradesh	273
Uttarakhand	4
West Bengal	88
Total	727

\* No FTC is presently functional. However, 05 (nos) of courts are earmarked as FTCs to deal with rape cases.